

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING  
LOK SABHA**

**UNSTARRED QUESTION NO. 2131  
(TO BE ANSWERED ON 11-12-2015)**

**CLEARANCE TO PRIVATE TV CHANNELS**

**2131. SHRI S.R. VIJAYAKUMAR**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether a number of private TV channels in the country do not possess security clearance from the Ministry of Home Affairs and other concerned departments;
- (b) If so, the details thereof;
- (c) Whether his Ministry is granting licence /renewing licences of these TV channels despite denial of security clearance from other concerned Ministries/ Departments to these TV channels, if so, the details thereof and the reasons therefor; and
- (d) the corrective measures taken/ being taken by the Government in this regard?

**ANSWER**

**THE MINISTER OF STATE FOR THE MINISTRY OF INFORMATION & BROADCASTING {COL RAJYA VARDHAN RATHORE(Retd.)}**

(a) to (d): Private satellite TV channels are permitted by Ministry of I & B to uplink/ downlink in this country only after obtaining security clearance from the Ministry of Home Affairs (MHA) and clearances from other concerned departments as required under the extant uplinking/ downlinking guidelines.

Permission/ renewal of permission of Satellite TV Channels whose security clearance is denied by MHA are not granted. Such permission holder companies are issued Show Cause Notice (SCN) on the basis of legal advice obtained recently that gives them an opportunity to make their representation.

After consideration of the same, their permission is cancelled with the approval of competent authority on merits. At present, there are 8 permission holder companies as per Annexure, to which MHA has denied security clearance. Out of them 4 have been served SCN and 3 are under process. Ministry will decide on these cases on the basis of their reply in consultation with MHA. One permission holder company which also held FM Radio license was denied security clearance on the same grounds for both activities and has gone to the Court. Ministry will take further action after receiving the orders of Hon'ble Court.

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**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA  
UNSTARRED QUESTION NO. 2131 TO BE ANSWERED ON 11.12.2015**

**CASES OF SECURITY CLEARANCE DENIAL/WITHDRAWAL BY MHA IN R/O  
PERMITTED TV CHANNELS/TELEPORTS AS ON 08.12.2015**

<b>S. No.</b>	<b>Name of Company</b>	<b>No. of TV Channels</b>	<b>No. of Teleports</b>	<b>Date of Security Denial/Withdrawn</b>	<b>Action</b>
1.	M/s. Mahuaa Media Pvt. Ltd.(earlier known as M/s. Pearls Media Pvt. Ltd.)	5 Channels	NIL	MHA OM dated 06-04-2015	SCN issued on 17.08.2015, company has submitted reply which is being forwarded to MHA.
2.	M/s. Sai Prakash Telecommunicatio n Ltd.	One channel	NIL	MHA OM dated 11.08.2014	SCN issued on 01.09.2015.No reply received from company. Further action is under process.
3.	M/s. Positive Television Pvt. Ltd.	6 Channels	Two Teleports	MHA OM dated 10.06.2015	SCN issued on 27.07.2015. Letter forwarded to MHA on 17.10.2015 along with company's response to SCN.
4.	M/s. Sun TV Network Pvt. Ltd.	33 Channels	Two Teleports	MHA OM dated 04-06-2015	Case subjudice in Delhi and Madras High Court.
5.	M/s Maa TV Network Pvt. Ltd	4 Channels	NIL	MHA OM dated 05-08-2015	SCN issued on 12.08.2015. Letter forwarded to MHA on 07.12.2015 along with Company's response to SCN.
6.	M/s STV Enterprises Ltd.	4 Channels	One Teleport	MHA OM dated 17-11-2015	SCN is in process for approval.
7.	M/s Indira Television Ltd.	One Channel	One teleport	MHA OM dated 08-10-2015	SCN is in process for approval.
8.	M/s Lemon Entertainment Ltd.	2 Channels	NIL	MHA OM dated 30-11-2015	SCN is in process for approval.

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